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NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

Madhya Pradesh High Court CP NO. 36 of 2014

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.08.2017

Name of the Company: Shree Sai Calnates India Pvt. Ltd.  
V/s.  
Lakhani Footcare Pvt. Ltd.

Section of the Companies Act: Section 433 & 434, 439 of the Companies Act,  
1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER**

This Petition is received by transfer from Hon'ble High Court of Madhya Pradesh pursuant to Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016, under rule 7 of the Companies (Transfer of pending proceedings) Rules, 2016

This petition is filed under section 433 (e) of the Companies Act, 1956.

Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016 direct the petitioner to submit all information other than information forming part of record transferred, required for admission of petition under section 7, 8, 9 of Insolvency and Bankruptcy Code, 2016 including the details of proposed IRP to this Tribunal on or before 15.07.2017 failing which petition shall stand abated.

As per the office note petitioner not furnished information required for admission of petition under ~~of~~ Insolvency and Bankruptcy Code, 2016.

Hence, in view of Rule 5 of the Companies (Transfer of pending proceedings) Rules, 2016, petition abated.

  
BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL

Dated this the 11th day of August, 2017.